

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.38/TT/2015

Date:16.11.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: -Truing up of transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 of Transmission System associated with TALA HEP East-North Inter-connector and Northern Region Transmission System, an inter-regional asset between Northern Region and Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

a) In the instant petition the values of Debt and Equity as on 31.3.2009 submitted by petitioner in Form 6 – “Financial Package up to COD” are not matching with the values of Debt and Equity considered for the purpose of tariff calculations in the corresponding forms. Further, neither of the value are matching with the ones approved by the Commission in its Order dated 21.6.2011. The comparison highlighting the referred discrepancies is provided hereunder:

Particulars	Combined Asset I			Combined Asset II		
	Form 6 in Petitioner's Submission	Other Form -Tariff Calculations	Approved in Order dated 21.6.2011	Form 6 in Petitioner's Submission	Other Form -Tariff Calculations	Approved in Order dated 21.6.2011
Debt	13599.446	13273.58	13876.45	39795.049	35961.91	39673.06
Equity	5828.334	5551.33	5551.33	17055.021	17177.01	17177.01
Total	19427.78	18824.91	19427.78	56850.07	53138.92	56850.07

The above discrepancies in the values affect the tariff computation and thus need to be clarified.

- i. In view of the discrepancies in debt and equity components vis-a-vis the admitted values in the Order dated 21.6.2011, submit the revised form 6, 1A and 13A (towards debt equity) and the related forms depicting the tariff computations.
  - ii. Asset wise comparison for increase in actual capital expenditure towards balance and retention payments during the tariff period 2009-14 against the capital expenditure approved by the Commission in Order dated 21.6.2011 along with the detailed justifications.
  - iii. An undertaking/ certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.
  - iv. File revised form 9A for 2009-14 and form 4A for 2014-19 duly depicting the un-discharged liabilities.
2. If the above said information is not received within the specified date, the petition shall be disposed based on the information available on record.

Yours faithfully,

Sd/  
(V. Sreenivas)  
Deputy Chief (Legal)